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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 126/9/NCLT/AHM/2017

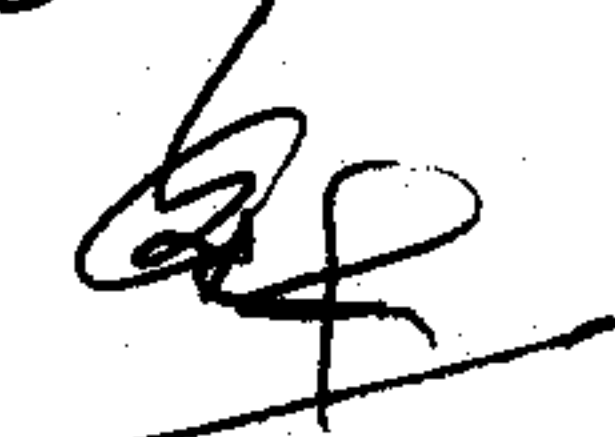
Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 11.10.2017**

Name of the Company: Permal Wallage Pvt Ltd.
V/s.
Narbada Forest Industries Pvt Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy Code

S.NO.	NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1.	MEHUL A SURTI for Rajesh Girir	ADV	PLH Honor	Mehul Surti 
2.				

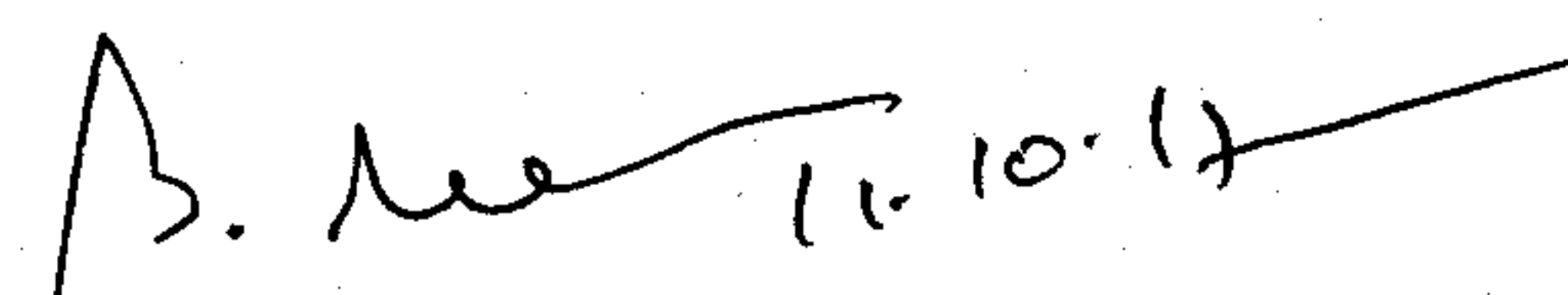
ORDER

Learned Advocate Mr. Mehul Surti with Learned Advocate Mr. Rajesh Girir present for Operational Creditor/ Applicant. None present for Respondent.

Proof of service of copy of application on Respondent filed.

Applicant is directed to serve notice of date of hearing along with copy of order and file proof of service.

List the matter on 24.10.2017 for objections of Respondent and for hearing before admission.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 11th day of October, 2017.